

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

Excise Appeal No. 437 of 2012

(Arising out of OIA-CS-220-222-DMN-VAPI-I-2011-12 dated 28.02.2012 passed by Commissioner (Appeals) - Daman)

Ram Chandran Nair

C/o Magna Laboratories Gujarat Pvt. Ltd.
Plot No. 712, J Road, GIDC, Vapi

...Appellant

VERSUS

**Commissioner of Central Excise,
Customs (Adjudication)-Daman**

3rd Floor, Adarsh Dham Building, Opp. Vapi
Town Police Station, Daman-396191

...Respondent

APPEARANCE:

None appeared for the Appellant

Sh. Sarjeet Kumar, Superintendent (AR) appeared for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

FINAL ORDER NO. 10693 /2025

DATE OF HEARING: 04.09.2025

DATE OF DECISION:04.09.2025

SOMESH ARORA

Matter has been coming up thrice earlier on, 22.07.2025, 13.08.2025, 25.08.2025 excluding the present date. None has appeared for the party nor is there any application for consideration of the matter on merit or request for adjournment. In view of this, it appears that the appellant is not interested to pursue the matter seriously, therefore, as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

Neha